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CENTRAL ADMINISTRATIVE TRIBUNAL  
Principal Bench

O.A. No. 400 of 1995

New Delhi, dated the 29th February, 1996

HON'BLE MR. S.R. ADIGE, MEMBER (A)

HON'BLE Mrs. LAKSHMI SWAMINATHAN, MEMBER (J)

1. Shri Tej Ram,  
S/o Shri Dallu Singh,  
R/o 620, D.D.A. Badarpura,  
Delhi.
2. Shri D.S. Raghav,  
S/o Shri Sheoraj Singh,  
R/o 774, New Colony,  
Railway Road,  
Faridabad. .... APPLICANTS

(By Advocate: Proxy counsel on  
behalf of Mrs. Meera Chhibber)

VERSUS

1. Union of India through  
the General Manager,  
Western Railway,  
Churchgate,  
Bombay.
2. The Divl. Rly. Manager,  
Western Railway,  
Kota, Rajasthan.
3. The Sr. Divl. Elec. Engineer (TRS),  
Loco Shed, Electric Loco Shed,  
Western Railway,  
Tughlakabad, New Delhi.
4. Shri R.R. Yadav,  
S/o Shri Ram Adhar.
5. Shri D.S. Malik,  
S/o Shri Neki Ram Malik,
6. Shri A.S. Verma,  
S/o Shri Partu Lal.
7. Shri Jaivir Singh,  
S/o Shri Kanwar Singh. .... RESPONDENTS

(By Advocate: Shri A. Kalia proxy counsel  
for Mrs. B. Sunita Rao for R-1  
to R-3.  
None for Pvt. Resp. 4 to 7

ORDER (Oral)

BY HON'BLE MR. S.R. ADIGE, MEMBER (A)

Shri Ashish Kalia states that he has been informed by Mrs. Chhibber in writing on ~~the~~ to-day's cause list that the applicant <sup>has already appeared before her</sup> has not been contacting her, and under the circumstances the O.A. may be dismissed for default and non-prosecution. We also note the endorsement by Mrs. Chhibber on the to-day's cause list to this effect and the same is taken on record. Accordingly the O.A. is dismissed for default and non-prosecution.

*Lakshmi Swaminathan*

(LAKSHMI SWAMINATHAN)  
Member (J)

*S.R. Adige*  
(S.R. ADIGE)  
Member (A)

/GK/